

**INTERLOCUTORY APPLICATION NO. 1**

(Application for Condonation of Delay in filing the Special Leave Petition)  
IN

**PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) CC NO. 1150 OF 2017**  
WITH PRAYER FOR INTERIM RELIEF

LUCKNOW DEVELOPMENT AUTHORITY

...PETITIONERS

VERSUS

BHUSAI AND ORS.

...RESPONDENTS

**OFFICE REPORT**

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 05.09.2014 and 26.09.2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow in Land Acquisition No. 42 of 2014 and Civil Misc. Application No. 30345 of 2016. (Review Application)

It is submitted that Special Leave Petition filed against order dated 26.09.2016 is within time, and there is a delay of 747 days in Special Leave Petition filed against order dated 05.09.2016 and counsel has filed an application for condonation of delay to condone the said delay.

It is further submitted that the Special Leave Petition (c) No 29889/2015 arising out of same Judgment between the same parties was dismissed by this Hon'ble Court on 23.11.2015 (Copy of order dated 23.11.2015 Marked as Annexure P-5 at page no.54)

It is submitted that Counsel for the Petitioner has filed a letter dated 04.01.2017 regarding defects notified by the Registry. ( Copy included at page No 73 of the Special Leave Petition).

It is further submitted that Counsel for the Petitioner has filed the documents as per letter of undertaking dated 11.01.2017 and the same is being circulated to the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 13<sup>th</sup> day of April, 2017.

**ASSISTANT REGISTRAR**

Copy to:

Mr. M.C Dhingra, Advocate

Mr. E.C Agarwala, Advocate

S2

**ASSISTANT REGISTRAR**